

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 2843 (OIH)
TO BE ANSWERED ON 17.12.2025**

WOMEN EMPLOYEES IN ESTABLISHMENTS

2843. DR. ANAND KUMAR:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether sectors like garments, cosmetics, health, nutrition and other similar sectors wherein the consumers are mainly women, the number of women employees in these establishments is negligible despite women being the main consumer base in these sectors;
- (b) whether the Government proposes to make it mandatory for enterprises in both public and private sectors, wherein the major consumer base is women to appoint women employees so as to provide greater security, convenience and trust to women customers;
- (c) if so, the details of steps taken/proposed to be taken by the Government so far in this direction; and
- (d) if not, whether the Government proposes to bring any policy on this in the near future?

ANSWER

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI B.L.VERMA)**

(a) to (d) : Department of Consumer Affairs is continuously working for protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing consumer protection in the era of globalization, technologies, e-commerce markets etc., the Consumer Protection Act, 2019 was enacted. The Act deals with the consumers as a whole. No such data regarding the women employees in particular sectors is maintained by the Department of Consumer Affairs.
